

High Court of Karnataka,
Bengaluru,
Dated: 5th March 2020

NOTIFICATION NO.HCBB - 56 / 2020

In modification of earlier Notification No. HCBB - 49/2020 dated 28th February 2020, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below with effect from Monday the 9th March 2020:

Sl. Nos.	Name of the Hon'ble Judge	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mrs. Justice B.V.Nagarathna	2
3	Hon'ble Mr. Justice S.N.Satyanarayana	3
4	Hon'ble Mr. Justice Aravind Kumar	4
5	Hon'ble Mr. Justice Alok Aradhe	5
6	Hon'ble Mr. Justice K.N.Phanendra	6
7	Hon'ble Mr. Justice B.Veerappa	8
8	Hon'ble Mr. Justice G.Narendar	9
9	Hon'ble Mr. Justice P.B.Bajanthri	11
10	Hon'ble Mr. Justice K.Somashekar	12
11	Hon'ble Mrs. Justice K.S.Mudagal	13
12	Hon'ble Mr. Justice Sreenivas Harish Kumar	14
13	Hon'ble Mr. Justice John Michael Cunha	15
14	Hon'ble Mr. Justice N.K.Sudhindrarao	17
15	Hon'ble Dr. Justice H.B.Prabhakara Sastry	18
16	Hon'ble Mr. Justice S.G.Pandit	20
17	Hon'ble Mr. Justice R.Devdas	21
18	Hon'ble Mr. Justice S.Sunil Dutt Yadav	23
19	Hon'ble Mr. Justice Mohammad Nawaz	24

20	Hon'ble Mr. Justice H.T.Narendra Prasad	25
21	Hon'ble Mr. Justice Ashok G. Nijagannavar	26
22	Hon'ble Mr. Justice S.R.Krishna Kumar	29
23	Hon'ble Mr. Justice Ashok S. Kinagi	30
24	Hon'ble Mr. Justice Suraj Govindaraj	31
25	Hon'ble Mr. Justice Sachin Shankar Magadum	32
26	Hon'ble Mr. Justice N.S.Sanjay Gowda	33
27	Hon'ble Mr. Justice Nataraj Rangaswamy	35
28	Hon'ble Mr. Justice Hemant Chandangoudar	36
29	Hon'ble Mr. Justice Pradeep Singh Yerur	37
30	Hon'ble Mr. Justice M.Nagaprasanna	38(Near Court Hall No.2)

By Order of Hon'ble The Chief Justice,

Date: 05.03.2020

**Sd/-
Registrar (Judicial)**

**HIGH COURT OF KARNATAKA AT BENGALURU
ARRANGEMENT OF SITTINGS OF
HON'BLE THE CHIEF JUSTICE AND THE HON'BLE JUDGES WITH
SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 9TH MARCH 2020**

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble The Chief Justice & Hon'ble Mr. Justice Ashok S. Kinagi</p> <p>Writ Petitions (PIL), Writ Petitions pertaining to Green Bench (PIL) and Writ Petitions pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>RERA Appeals - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals of 2020 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions arising under Pollution Control and Environmental Protection Acts and Rules and other Laws concerning Environment - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	1
2	<p>Hon'ble Mrs. Justice B.V.Nagarathna & Hon'ble Mr. Justice Pradeep Singh Yerur</p> <p>Writ Appeals of 2018 and 2019 - Preliminary Hearing/Admissions, Orders and Hearing</p>	2

	<p>Miscellaneous First Appeals (MC/FC, IDA, GW and SMA) (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Arbitration and Civil Referred Cases - Admissions, Orders and Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals (PMLA) (Division Bench matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<p>3</p>	<p>Hon'ble Mr. Justice S.N.Satyanarayana & Hon'ble Mr. Justice Ashok G. Nijagannavar</p> <p>Criminal Appeals (against Acquittal) - Admissions, Orders and Hearing</p> <p>Criminal Appeals (against Conviction upto the year 2016 where accused are on bail) (Division Bench matters) - Admissions, Orders and Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (except MC/FC, IDA, GW and SMA) (Division Bench Matters) from 2017 - Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>3</p>

4	<p>Hon'ble Mr. Justice Aravind Kumar & Hon'ble Mr. Justice Hemant Chandangoudar</p> <p>Writ Appeals from 2015 to 2017 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>GTA, Sales Tax Revision Petitions, Civil Petitions (Tax and Excise) and other Tax Revision Petitions References and Appeals (Division Bench matters) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (CESTAT) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Referred Writ Petitions and Writ Petitions not assigned to any other Division Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>CCC (Civil) from 2019 - Admissions, Orders and Hearing</p> <p>CCC (Criminal) - Admissions, Orders and Hearing</p> <p>Commercial Appeals and Commercial Applications - Preliminary Hearing/Admissions, Orders and Hearing</p>	4
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	<p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act</p> <p>- Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
5	<p>Hon'ble Mr. Justice Alok Aradhe & Hon'ble Mr. Justice M.Nagaprasanna</p> <p>Writ Appeals upto 2014</p> <p>- Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT)</p> <p>- Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (except MC/FC, IDA, GW and SMA) (Division Bench Matters) upto 2016</p> <p>- Admissions, Orders and Hearing</p> <p>ITA (Division Bench matters)</p> <p>- Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	5
6	<p>Hon'ble Mr. Justice K.N.Phaneendra & Hon'ble Mr. Justice S.R.Krishna Kumar</p> <p>Criminal Appeals (against Conviction) (except the appeals upto the year 2016 where accused are on bail) (Division Bench matters)</p> <p>- Admissions, Orders and Hearing</p> <p>Criminal Referred Cases</p> <p>- Admissions, Orders and Hearing</p> <p>CCC (Civil) upto 2018</p> <p>- Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	6

<p>7</p>	<p>Hon'ble Mr. Justice B.Veerappa</p> <p>Writ Petitions (CS, KLR, LR, KVOA, KLRA and HRC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Service) filed by the Judicial Officers and employees/Officers of the High Court and other Courts - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>8</p>
<p>8</p>	<p>Hon'ble Mr. Justice G.Narendar</p> <p>Writ Petition (Service and Labour) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>9</p>
<p>9</p>	<p>Hon'ble Mr. Justice P.B.Bajanthri</p> <p>Writ Petitions (LA, BDA, LB, ULC, Education, APMC, KDR, Cinema and MV) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>11</p>
<p>10</p>	<p>Hon'ble Mr. Justice K.Somashekar</p> <p>Criminal Revision Petitions from 2014 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>12</p>

<p>11</p>	<p>Hon'ble Mrs. Justice K.S.Mudagal</p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C.) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>13</p>
<p>12</p>	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar</p> <p>CRP, HRRP and RPFC - Admissions, Orders and Hearing</p> <p>Probate and Succession matters and TOS - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Civil Petitions - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Hearing</p> <p>Execution Second Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>LRRPs - Admissions, Orders and Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>14</p>
<p>13</p>	<p>Hon'ble Mr. Justice John Michael Cunha</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>15</p>

<p>14</p>	<p>Hon'ble Mr. Justice N.K.Sudhindrarao</p> <p>Regular First Appeals from 2011 - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (except MVC & WC/ECA) - Admissions, Orders and Hearing</p> <p>Execution First Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>17</p>
<p>15</p>	<p>Hon'ble Dr. Justice H.B.Prabhakara Sastry</p> <p>Criminal Appeals (against Conviction) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>18</p>
<p>16</p>	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>Writ Petitions (GM-CPC) from 2019 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Company Petitions, Company Applications - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>20</p>
<p>17</p>	<p>Hon'ble Mr. Justice R.Devdas</p> <p>Writ Petition (GM) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>21</p>

<p>18</p>	<p>Hon'ble Mr. Justice S.Sunil Dutt Yadav</p> <p>Writ Petitions (GM-CPC) from 2014 to 2018 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Tax, Excise and GM-KEB) and Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>23</p>
<p>19</p>	<p>Hon'ble Mr. Justice Mohammad Nawaz</p> <p>Criminal Appeals (against Acquittal) - Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions upto 2013 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>24</p>
<p>20</p>	<p>Hon'ble Mr. Justice H.T.Narendra Prasad</p> <p>Writ Petitions (SC/ST) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Regular First Appeals upto 2010 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>25</p>
<p>21</p>	<p>Hon'ble Mr. Justice Suraj Govindaraj</p> <p>Miscellaneous First Appeals (MVC & WC/ECA) upto 2016 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>31</p>

22	<p>Hon'ble Mr. Justice Sachin Shankar Magadum</p> <p>Miscellaneous First Appeals (MVC & WC/ECA) from 2017 - Admissions, Orders and Hearing</p> <p>Writ Petitions (GM-CPC) upto 2013 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	32
23	<p>Hon'ble Mr. Justice N.S. Sanjay Gowda</p> <p>Regular Second Appeals from 2015 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	33
24	<p>Hon'ble Mr. Justice Nataraj Rangaswamy</p> <p>Regular Second Appeals upto 2014 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	35

Part B

Hon'ble the Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters mentioned against their names whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC) – upto 2016
2	Hon'ble Mrs. Justice B.V. Nagarathna	Writ Petition (GM-CPC) – Preliminary Hearing in 'B' Group and Hearing

3	Hon'ble Mr. Justice S.N.Satyanarayana	Writ Petition (KLR) – Preliminary Hearing in 'B' Group and Hearing
4	Hon'ble Mr. Justice Aravind Kumar	Writ Petition (GM) – Preliminary Hearing in 'B' Group and Hearing
5	Hon'ble Mr. Justice Alok Aradhe	Writ Petition (GM-CPC) – Preliminary Hearing in 'B' Group and Hearing
6	Hon'ble Mr. Justice K.N.Phaneendra	Criminal Appeals - Admissions, Orders and Hearing
7	Hon'ble Mr. Justice Ashok G. Nijagannavar	Criminal Appeals – Hearing
8	Hon'ble Mr. Justice S.R.Krishna Kumar	Writ Petition (GM) – Preliminary Hearing in 'B' Group and Hearing
9	Hon'ble Mr. Justice Ashok S. Kinagi	RFAs - Admissions, Orders and Hearing
10	Hon'ble Mr. Justice Hemant Chandangoudar	RSAs - Admissions, Orders and Hearing
11	Hon'ble Mr. Justice Pradeep Singh Yerur	MFAs (MVC & WC/ECA) - Admissions, Orders and Hearing
12	Hon'ble Mr. Justice M.Nagaprasanna	RFAs - Admissions, Orders and Hearing

NOTES:

1. Memos for urgent Preliminary Hearing/Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**

4. **Advocates and Parties are requested to note that, in view of the order of the Hon'ble Supreme Court of India dated 28.03.2018 in Criminal Appeal Nos.1375-76/2013, (Asian Resurfacing of Road Agency Pvt. Ltd and another Vs. Central Bureau of Investigation), in all pending cases where stay against proceedings of a civil or criminal trial is operating/granted, the same will come to an end on expiry of six months from the date of order unless the Roster Bench extends the stay order by a speaking order.**
5. **Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
6. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
7. Unless ordered otherwise, all Single Judge/Division Bench part heard matters will remain with, and shall be disposed of, by the same Benches.
8. Unless otherwise ordered, Special Division Benches (except Full / Larger Benches) will meet for part heard matters only on Friday during post-lunch session.
9. Unless otherwise ordered, Hon'ble Judges sitting in Division Benches will sit single for assigned and part heard matters on Friday during post-lunch session.
10. Advocates/Parties are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 05.03.2020